

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM:

T. C.P No.108/(MAH)/2013
CA No. 314/2013

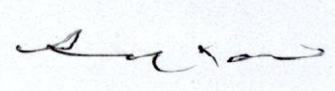
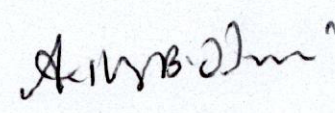
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Mrs. Yamini Bipinchandra Shah

V/s.
M/s. Trimbak Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S. K. Jain	PCS for Resp.	
1	Mr. Akshay B. Udeshi	Advocate for Petitioner	
	i/b M/s Batnigra Udeshi & Associates Advocates.		

ORDER

C.A. NO. 314/2013 IN T.C.P. NO. 108/397, 309/NCLT/MB/2013

1. Ld. Advocate Mr. Akshay Udeshi from the side of Petitioner is present. From the side of the Respondent Ld. Practising Company Secretary Dr. S.K. Jain is present.

With the consent of both the parties, the matter is adjourned for hearing on **8th February, 2017.**

Dated 21.12.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)